Further, the guidelines for formation of Tourist Security Organization(s) comprising ex-servicemen, formulated by the Ministry of Tourism, Government of India in consultation with the Ministry of Defence, Ministry of Home and Directorate General of Resettlements have been forwarded to the State Governments/ UT Administrations.

In addition, the Union Ministry of Tourism, along with stakeholders including Regional Level Tourist Guides licensed by Ministry of Tourism, has adopted the Code of conduct for "Safe and Honourable Tourism" which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic rights like dignity, safety and freedom from exploitation of both tourists and local residents, in particular, women and children.

(d) At present there is no proposal under consideration in the Ministry of Tourism. However, a website www.indiatouristguide.org has been launched through which tourists can obtain details of licensed tourist guides (including female guides) and book their services.

## Amount spent in the name of tourist in the country

†2131. DR. BHUSHAN LAL JANGDE: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that thousand crores of rupees are being spent in the country in the name of tourism;

(b) whether Government is able to recover the same amount being spent in the name of tourism, if so, the details thereof in ratio;

(c) the total amount provided to Chhattisgarh for tourism during the last three years;

(d) whether Giroudpuri, the birthplace of highly respectable Guru Ghasidas Baba will be declared as tourist spot to promote tourism in Chhattisgarh; and

(e) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) and (b) The Ministry of Tourism functions as the nodal agency for the development of tourism in the country. It plays a crucial role in coordinating and supplementing the efforts of the State/Union Territory Governments, catalyzing

<sup>†</sup> Original notice of the question was received in Hindi.

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Unstarred Questions

private investment, strengthening promotional and marketing efforts and in providing trained manpower resources for promotion of tourism in the country. The Government of India allocated Rs. 4953.00 crore to the Ministry of Tourism during Eleventh Five Year Plan for promotion of tourism in the country. The total foreign exchange earnings from tourism sector from 2007 to 2011 was Rs. 291834 crore.

(c) The total amount sanctioned to Chhattisgarh is Rs. 21.04 crore for tourism during the last three years.

(d) and (e) Identification of tourist place and declaration of any sites/places are primarily the responsibility of the State Governments/Union Territory Administrations (UTs).

## Tourism development projects sanctioned in Andhra Pradesh

2132. SHRIMATI GUNDU SUDHARANI: Will the Minister of TOURISM be pleased to state:

(a) details of infrastructure and tourism development projects sanctioned and executed during the Tenth and Eleventh Plans in the State of Andhra Pradesh, plan-wise and year-wise;

(b) amount sanctioned, released and utilized during Tenth and Eleventh Plans in AP, Plan-wise, year-wise and scheme-wise;

(c) whether any special grants have been given for festival as a part of tourism development in AP during the above periods;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN ARMED): (a) to (e) Development and promotion of various tourism destinations/ products/fairs/festivals/events are primarily the responsibility of the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism, however, provides Central Financial Assistance (CFA) for tourism infrastructure development projects/fairs/festivals/events identified in consultation with them, subject to availability of funds, inter-se-priority and adherence to scheme guidelines.

Implementation, monitoring and timely completion of projects sanctioned is also primarily the responsibility of concerned State Government/Union Territory Administration. However, the Ministry of Tourism monitors the progress of implementation through regular review meetings and site visits from time to time.